

ITEM NO.1502
(For Orders)

Court No.1 (Video Conferencing)

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No.2673/2019 in C.A. No.1298/2018

DARSHAN SINGH & ORS

Appellant(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(With I.A. No.165830/2019 - for permission and I.A. No.165836/2019 - for Clarification/Direction and I.A. No.165833/2019 - for Intervention/Impleadment)

Date : 22-01-2021 This Application(s) was called on for pronouncement of Order today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s)/ Applicant(s) Mr. P. S. Patwalia, Sr. Adv.
Mr. Vanshdeep Dalmia, AOR

Mr. Samar Vijay Singh, AOR

For Respondent(s) Ms. Uttara Babbar, Adv.

The Bench comprising Hon'ble the Chief Justice, Hon'ble Mr. Justice L. Nageswara Rao and Hon'ble Mr. Justice Vineet Saran, pronounced the non-reportable order today.

M.A. No.2673 of 2019 in Civil Appeal No.1298 of 2018 is disposed of in terms of the signed non-reportable order.

Pending interlocutory applications stand disposed of.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

(Signed Non-Reportable Order is placed on the file)